Madam, this factory engages about 7000 workers in Durgapur and Shahabad in Karnataka and the head office al put together. If this factory is closed down, this country will lose one of the premier high quality boiler manufacturing company Not only that, 7000 workers of the country will be thrown into the streets. In this situation, Madam, I would request the Government that they should step in immediately. There is no point in giving financial assistance to the ACC Babcock Limited because at a later stage this Company is also charged with incompetence and inefficiency. Now at this stage if any financial assistance is given to the Company, that may not be properly utilised. That is why I request the Government that this Company be taken over and be converted as a part of BHEL so that it is given proper orders and it remains as a unit of the public sector and it can function properly. And thus this high quality Company may continue to exist and the 7, 000 workers who are engaged in this including many technicians of high skill may remain in their jobs. Thank you, j Madam.

उपसभापति: मैं ने आपको नहीं बलाया है। श्री सरन्द्रजीत सिंह अहलवालिया (विहार): अभी जो इन्होंने स्पेशल में शन किया उसी के समर्थन में मैं बोलना चाहता हो।

उपसभापति : तो आप बोल दीजिए मैं एसोशियटे करती हो।

श्री सरेन्द्रजीत सिंह अहलवालिया : इन्होंने जो अपनी चिंता प्रकट की है ए. सी. सी. वैवकाक कम्पनी दर्गापर के बार में, उस चिंता से मैं पुरा समिथत हां और में इस बार में जानता **ह**ं कि बाकई 7000 मजदार वेकार होने के रास्ते पर अग्रसरित है इसलिए इसके मैनेजमेंट ने लिक्वीड शन के लिए जो अपील की है उसके बारे में भारत सरकार को सोचना चाहिए। साथ ही साथ बंगाल सर-कार को भी अनराध करना चाहिए कि कोल

to the Bombay High Court for liquidation. धर्मल पावर का जो बार्डर है वह भी इस कम्पनी को दिया जाये ताकि यह अच सकै।

> REFERENCE TO THE NEED FOR INCLUSION OF THARU TRIBE OF CHAMPARAN DISTRICT OF BIHAR IN THE LIST OF SCHEDULED TRIBES

श्री चतरानन मिश्र (बिहार) : उपस्मापित महांदया, मैं सरकार का ध्यान बिहार के हमारे समाज के सबसे उपक्षित, शोषित अंग की तरफ आकर्षित करना चाहता हो। विहार के चम्पारन जिले में थारू जाति के शिड्यल्ड टाइव रहते हैं लेकिन उनकी गिनती शिड्यल्ड टाइव में नहीं होती है। बिहार सरकार नं भारत सरकार के पास एक प्रस्ताव भेजा कि इनको शिष्ठयल्ड टाइव में शामिल कर लिया जाये। यह प्रस्ताव भारत सरकार कारण बहुत दिनों से लिम्बत है। इसलिए मै चाहता हुं कि उनको शिड्यल्ड टाइव में शामिल किया जाये।

इसी तरह से बिहार में एक कोल जाति के लोग भी हैं। जैसे थारू जाति भारत के अन्य राज्यों में शिड्यल्ड ट्राइव है लेकिन बिहार में नहीं है उसी तरह से कोल जाति के लोग भी जिड्यल्ड ट्राइव है हालांकि दूसरे अन्य राज्यों में उनकी गिनती टाइव में होती है लेकिन बिहार में नहीं होती है। इसलिए मैं बिहार सरकार के अनुमादन पर भारत सरकार से अन्रोध करता हां कि इन दोनों को शिह्यल्ड टाइब में शामिल किया जाये।

THE APPROPRIATION (NO. 5) BILL, 1986-contd.

THE DEPUTY CHAIRMAN: We shall now take up further consideration of Appropriation (No. 5) Bill, 1986—Shri V. Gopalsamy.

SHRI V. GOPALSAMY (Tamil Nadu): Madam Deputy Chairman, I actually wanted to have a discussion on a particular problem the language problem, whichhas become the burning problem but because of the constraint of time are not given the opportunity.

Madam, crores and crores of rupees are spent for the propagation of a being particular language the Hindi language. And these natonalised banks and the public sector undertakings made their weapons and instruments for this partieular attitude of Hindi ascendancy Hindi imperialism, if I may say so. Madam, Members who are coming from the Hindi belt do not understand the suffer- ings to which we are subjected, particularly the Members coming from non-Hindi areas.

Madam, I had an occasion to go through the proceedings of the Constituent Assembly debates, and no question generated more heat than the question of language in the Constituent Assembly debates. And no question did throw more light than the question of language in the Constituent Assembly debates. And. cut ting across party lines, there were two groups throughout the discussion; one group representing the Hindi fanaticism. and the other group expressing their fears about the domination of Hindi imperialism. Jawaharlal Nehru throughout sided with the other group and it will be proper if I bring to the notice of these zealots who are for this zingoism what Mr. Maulana Abul Kalam Azad stated during the debate. I quote: "We have to admit, that so far as language is con cerned, north and south are two different parts. The union of north and south been made possible only through the medium of English. If today we give up English then this linrelationship will guistic cease to

exist." And, one more thing I want to say. When we say that all the national languages should be given equal opportrinities, should be made the official languages, till that time English should

continue as the official language, then there is a bogey shouting that they are anti-Hindi fanatics as every now and then in the same House I witness. For them Pandit Nehru on October 2, 1955, on Gandhiji's birthday celebration in Madras, he said and I quote: It will be very proper on my part because it is very pertinent to quote. He says, Hindi is just one of the 14 national languages, now it is 15, at that time 14. He said: Hindi which is one of the 14 national languages enumerated in the Constitution does not become more national than Tamil, Gujarati, Marathi or Telugu or Bengali. That was stated by Pandit Nehru and none other. But now this tendency to make these languages more national is there.

Madam, the children coming from Hindi speaking areas have learnt by heart the sonnets and stanzas from their parents. They have learnt the languages from their mother's milk and they will be learning it through thousand other ways, through the factories and fields and through their homes and hovels, and they are not learning this language by going through their books but by merely being born there. Have we got that opportunity? But see the hardship to which we are subjected. It is a foreign language to me, yes, of course, when they say that this language should become the efficient language. It is their right. But my right is that I have got a hoary language, an ancient language and lovely language, Tamil in which my forefathers spoke, in which our poets wrote their sonnets and stanzas, the ancient classical language, and when some of the other classical languages of the world have died, this language, my language, survives, for centuries and centuries dating back to five thousand years.

Madam, this sort of domination, this sort of imposition will not protect the unity of this country. I would cite many

[RAJYA SABHA]

[Shri V. Gopalsamy] examples from history during the days of Habsburg empire when the Great 'King George Second wanted to make his own mother tongue, German as the official language of the empire which was opposed by the Prussians then the empire was destroyed. The Irish people fought for their Gaulic language against the English and even then when they got independence, they retained English. Therefore, I understand the feelings of the people coming from the North-East and people coming from the south. Yes, of course, we are treated like foreigners in this part of the land, without a visa, we feel like foreigners without a visa.

SHRI KALPNATH RAI (Uttar Pradesh): Why, why?

SHRI V. GOPALSAMY: Even people knowing English. \.

THE DEPUTY CHAIRMAN: Just a minute. You see the time allotted for this Bill is already exhausted, (interruptions). Because many Members have expressed their desire to speak, we are giving them some time. So, I would request the hon. Members not to take more than five minutes; otherwise it will not be possible to complete it.

SHRI V. GOPALSAMY: Madam, the day when you took over and I gave our felicitations to you, that usually the Members belonging to other groups could get some consideration from you as they are the casualty,..,

THE DEPUTY CHAIRMAN; I have brought this thing to your notice only after you have finished your five minutes. You can take two minutes more.

SHRI V. GOPALSAMY: I will take five minutes.

SHRI ALADI ARUNA alias ARUNACHALAM (Tamil Nadu): We wanted a discussion on the language issue

but it was not allowed. Let him speak now. It is an important and a vital issue.

SHRI V. GOPALSAMY: The people of Tamil Nadu opposed to Hindi cannot forget those days of agitation of 1965 when eight Tamil youths embraced the flames of death and that flame of fire is still glowing in our hearts and minds. I remember the days of 1965 agitation. My esteemed colleague Mr. Aladi Aruna was also very much involved in the agitation. He was a leading advocate at that time. I was a student leader in the college. I cannot forget those days. Under the leadership of my leader, Dr. Kalaingar who was incarcerated in solitary confinement in the Palayamkottai Prison, we fought. Most of the Central Ministers dashed there and gave assurances. All the assurances which had been given have been thrown to the winds. I have been repeatedly telling it; all the assurances have been thrown to the winds. Madam Gandhi gave an assurance in the year 1979 on the Marina Beach, and even the other day, our Prime Minister gave an assurance. Alt are empty assurances, because it is coming like a deluge on us. It is coming like a deluge. And we have to ward off this deluge. Therefore, with all the frankness and sincerity, to protect the unity and the integrity of the country, we are expressing our feelings today. Unless you understand our agony, anguish and suffering and our feelings, you are not protecting the unity of the country. We are not begging for any privileges from you or from this Government. We are fighting for our rights. It is not a matter of majority or minority. It is a matter of freedom and justice. That is why, the agitation is going on. Madam, this is a pamphlet issued by the Canara Bank Branch in my place, Annanagar in Madras, where I am living. We expect the people to our feelings. Why are

these nationalised banks, the public-sector undertakings, the Railways, and every department, are trying to impose Hindi? That is why I recalled the speeches of Maulana Abul Kalam Azad and Pandit Nehru during the days of the Constituent Assembly debates. The problem has been hanging fire all these years, all these decades.

Therefore, through you, once again I . warn the zealots and the fanatics of linguistic ascendancy who want to thrust and impose it on us. The more you thrust, the more we oppose. We will never accept your domination. Therefore, all the national languages should be given equal opportunity, should be made the official languages. My language shourd be made the official language, and till then, English should continue. You are spending money and all other methods through the nationalised hanks and public-sector undertakings. I think this way you will not be protecting the unity of this country.

SHRI ADINARAYANA REDDY (Andhra Pradesh): Madam Deputy Chairman, at the outset, I offer my hearty congratulations to the two great crusaders pf peapeace, Comrade Gorbachev, Genera' Secretary of Communist Party of the Soviet Union, and Shri Rajiv Gandhi, Prime Minister of India, for their relentless effort to save humanity from devastating nuclear was which the war-mongers of American administration are trying to foist on the world. A huge majority of people in the universe look to these two loaders to save the world from the impending holocaust of a nuclear war. I am sure, hon. Members of this august House will join me in wishing all success to these two crusaders of peace in their noble effort.

Madam, coming to the Bill, I would like to mention only one point, namely, the

problem of floods and drought. In our country, it is a peculiar thing that flood* and drought effect the people of each State at the same time. In Andha Pradesh, recently, there were devastating floods the like of which has never been seen anywhere in India. At the same time hall of the State is still in the grip of drought. Madam, our country has a vast reserve of water. One of the Government of India's publication estimates the water resources at 177 million hectare metres. This is the extent of resources we have. This is a gift of Nature to India. But there is one snag in this. These resources are not spread equitably. In places, not spread equitably. In some places, there is more rain and floods. In other places, there is no rain at all or lesser rain and drought and famine occur. The Government of India is spending Rs. 1, 000 to Rs. 1, 500 crores in giving relief to the drought and flood-affected people. But no permanent solution has been found so far. I have a suggestion to make. If we want to overcome the annual recurring cycle of floods and drought, which takes the highest toll of men and material in this country, the only solution is the construction of a garland canal linking the northern rivers and the southern rivers, from Ganga to Cauvery. This may perhaps seem a farfetched idea. The cost is really huge. Enormous amounts have to be spent. But the benefit is immense. This should be taken into account. It does not matter even if it is spread over ten-fifteen years. The future generation will certainly benefit by this. Three benefits will flow out of this. One is, the floods. The other is, supply of control the drought-affected areas and water to the third is, the construction of this garland canal from Ganga to Cauvery will solve the unemployment problem to a great extent. There is a vast mass of unemployed people in the country who can be employed

[Shri Adinarayana Reddy] in the construction of this canal Government of India. If they properly utilise the funds ____ (Time-bell rings) An other two-three minutes, Madam. If the scheme is implemented properly, it can be completed at least within the next fifteen to twenty years. It does not matter how long it takes, but time and money should not come in the way of this. It can be started within the next three-four years and completed by spending every year Rs. 2, 000 to Rs. 3, 000 crores.

Lastly, Madam, I would like to congratulate the hon. Finance Minister, Shri Vishwanath Pratap Singh, for his bold stand against the tax evaders and black money holders. He has • taken strong measures to unearth black money which can be used for the development of the national economy. Thank you.

PROF. C. LAKSHMANNA (Andhra Pradesh): Madam Deputy Chairman, this is the second time the Union Finance Minister has come forward with Supplementary Demands through this Appropriation Bill. What is being attempted to be sought for approval of Parliament for a huge sum may be legal but highly unethical. In the sense, when the Budget was presented there was a deficit of almost Rs. 3, 650 crores. Though certain revenue collection efforts, a sum of about Rs. 350 crores was made. Still the deficit existed of the order of Rs. 3, 300 crores. Then we had one Supplementary session Demand during the which amounted to about Rs. 664 crores. Now the Minister has come forward for Rs. 3, 038 crores as a Supplementary Demand.

Madam Deputy Chairman, my simple question to the Union Finance Minister and his Ministry is, did they not envisage some of these demands which subsequently came up while they were presenting the Budget? It only means two things, i. e.

the Government wanted to present a rosy picture of performance of the previous year and of the coming year by showing only a deficit of about Rs. 3, 000 and odd crores and then resort to the unethical practices which they have been indulging in of late, more frequently, of coming through the supplementary demands and raising the revenues through administered prices. This has been the tragedy of the country.

Madam, if you look at the demands, you will see what they are asking for. For instance, they seek to give a sum of about Rs. 14 crores to Bhutan as foreign aid or investment or whatever may be the case. I would like to know, was it not in the knowledge of the Government as a result of the continuous diplomatic and other parleys which they had with the Bhutanese Government that there was a likelihood of this nature even in the month of February or March itself? I am saying so because if I remember correctly, there was a news item that this wa3 bonnd to happen even as early as in the beginning of 1986 itself. That means, the Government was fully aware of this but, it seems, even though it was a matter of Rs. 14 crores, they were afraid of adding it to the budgetary deficit and presenting it in the Budget itself.

Similarly, they are giving a sum of Rs. 1228. 63 crores to public sector enterprises, both under Plan and non-Plan. I am glad that they are releasing a sum of Rs. 79. 10 crores... (*Time bell rings*). Madam, 1 am the only speaker from my party. My party is one among the major opposition parties.

THE DEPUTY CHAIRMAN: Some body from your party has already spoken and exhausted your time.

PROF. C. LAKSHMANNA: My party has not spoken. I am the only speaker from my party.

I am glad that they are releasing this amount, but this is exactly the stage where they are thinking on wrong lines. They are releasing a sum of Rs. 80 crores in addition to what has been released earlier to Vizag Steel plant. If that is the case, we have been, the Government of Andhra Pradesh has been, pressing for a certain amount from you so that the infrastructure facilities needed for the full Utilization of the steel plant could be taken up expeditiously. You have not come forward with that. Therefore there is a dual thinking. On the one hand 1 P. M. you want to go ahead with the expeditious construction of Visakha Steel plant, which is a very good

thing, at the same time you are not fully alive to the need of providing infrastructural facilities for which the State Government has been pressing the Union Government for quite some time. Either you are not very serious that the *project should be completed, or you want "to take political advantage out of the situation. I do not see anything else. Therefore along with the release of Rs. 80 crores for the expeditious completion of Visakha Steel plant, I plead with you for the release of an additional sum by way of grant or by way of whatever may be the normal procedure to Andhra Pradesh government so that the Visakh steel plant will be a reality, by providing the infrastructural facilities completing the Eluru project. Some aspects of the project wlfl be left unless consideration is forthcoming from the Government of India.

Then Govenment of India is the best judge because they are the ones who are having access as far as Defence budget is concerned, but question still remains: did the Government not properly think as to what would be the requirements of Defence Ministry which is perhaps a major priority in the months of February and March? What new factors have emerged warranting for the Government of India

to come with this Supplementary But get for Defence. (Interruptions) I know that, but this is of a factor which has been constantly exercising the mind of the people of this country. Therefore Government of India should have been alive to it and should have made proper allocation in the main Budget itself. There, is no point in coming with Supplementary Budgets like this.

Another point is, they are giving about Rs. 600 crores to Food Corporation of India by way of loan for carrying buffer stock. I think the whole concept of production of distribution of food-grains, foodgrains, stocking of foodgrains is only displaying bankruptcy on the part of Government of India. We had recently occasion to visit the North-Eastern States where there is the biggest bottleneck of transportation. But when it comes to the question of transportation, you do not show some urgency. There the Governments are not able to lift even the quotas given to them. In the areas where they would have lifted the stocks to fulfil their obligation to the lowliest of the lowly among the people, to meet their demands, you would like to have increased buffer stock which will be the victim of spillage, spoilage, wastage and what not. Therefore as far as building up of stocks is concerned, it should have been the concern of Government of India over a period of time. What is the need to come forward at this stage with a loan of Rs. 600 crores to Food Corporation of India?

Then looking at the urban development, if a demand comes from Bombay city, you will not do it. But suddenly one. fine morning you will wake up and say "Bombay city needs this". Similarly for Madras city, or Hyderabad, Bangalore city or Calcutta city, if the Governments there send certain proposals for alleviating the problems that are being faced by the people

[Shri C. Lakshmanna] there who are commuters or otherwise, you will not wake up to the situation.

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SHRI JAOESH DESAI (Maharashtra): For Delhi they are alive.

PROF. G. LAKSHMANNA: Of course for Delhi they have to be alive. Delhi is directly pinching them. I admit and I full share with you. But obviously, Mr. Desai, they are not alive to the demands and requirements of other metropolitan cities like Bombay, Calcutta, Hyderabad, Bangalore and so on and so forth. In that context I am saying that I agree with you. Therefore, the Government of India, in order to have a proper fiscal policy, a proper development policy especially for the metropolitan cities, has to come forward. There is no point in just giving Rs. 2 crores now. These Rs. 2 crores may not be anywhere. Therefore, I would like to say that the Government of India should think clearly in terms of metropolitan development, urban development, in this country. If that is not done, I think the cities of this country are going to be the biggest problem once you go into the twenty-first century. Nobody is going to stop this country going into the twenty-first century, but if it has to go the way in which it has to go, there has to be proper thinking and understanding of the problems, especially of urban development. urbanization and Therefore, there is an urgent need to look at urban development of mini-cities which are metropolitan cities already and which are going to be metropolitan cities in the twentyfirst century. For instance, Visakhapatnam, as per estimates of urbanologists all over the world is going to be the fastest growing city in the twenty-first century, and if you are not going to plan for that, I think we will be the sufferers.

Then, the 'Government of India is having a very lackadaisical approach to the problems faced by different people in different parts of the country. There has

about been reference floods drought. The Prime Minister goes, the present Industries Minister goes, others also and, through press conferences and public statements they say that the flood which devastated the Godavari area has never before been there; it has been the worst of its kind. But then the Central study team goes there and' comes back but the team is not prepared to say that it has been a flood of the rarest severity. Because, if this vardstick, of rarest severity is applied to the floods which devastated Andhra Pradesh in the' Godavari "basin, then some of the norms which are now in force will have to be set aside and special norms have to be applied in order to meet the situation on a war footing. It has been the desire of the Prime Minister, it has been the desire of the Industries Minister, it has been the desire of everybody, but still, there will be. -for want of any other expression—duplicity on the part of the Government in coming to such a conclusion. Therefore, I would like to impress upon the Finance Minister that he should in turn impress upon the entire Government machinery to view things objectively, to view with understanding and appreciation problems that face different parts of the country and declare such rare occasions. It is not that as one who belongs to Andhra Pradesh I want favour to be done to us nor do we want that such type of situations be repeated. But it has happened and it has happened for the first time in hundreds of years and, at the same time, the Central team and the Government of India do not think it is of rarest severity. Therefore, taking advantage discussion on the supplementary demands, I would like to impress upon the Union Government and urge upon them to declare the situation there as one of rarest severity and to come forward to help that granary of India which has been supplying adequate foodstuffs to all the places so that it will continue to have the same favoured

position so that it will be able to come to the help of the country as a whole. Therefore, I take this opportunity to say that.

Finally, Madam, a sum of Rs. 600 crores has been set apart under non-Plan expenditure mainly for meeting additional requirements while implementing recommendations of the Fourth Pay Commission as payment of bonus. So far, so good, But do these 600 crores include the amount that is likely to be needed for implementing the recommendations with regard to employees of As category or not? If not, then will you come forward once again with supplementary demands?

Secondly, alongwith, combined with, connected with, there has also been Mehrotra Committee which has submitted recommendations for college and University Teachers and it has been referred to the empowered committee. In the case of Fourth Pay Commission, the Government was very quick, particularly to the categories of B, C and D. Regading categoy A because of pressure of a very powerful sector there, they are reconsidering the whole matter. In the case of Mehrotra Committee which has been referred to the empowered committee, we do not know whether it has submitted its report. Madam, on the floor of this House, a solemn assurance was given that they will place the report of the empowered committee on the Table as soon as possible. (Time bell rings). In fact, I wrote a letter to the Finance Minister as well as the Education Minister to let me know the position, but I have not heard anything. Therefore, taking advantage of today's supplementary demands, I would like to ask the Government whether they will be placing the recommendations of the empowered committee for college and university teachers before the current session of Parliament concludes.

THE DEPUTY CHAIRMAN: Shri Chimanbhai Mehta. Absent, Shri Mirza Irshadbaig.

श्री मिर्जा इशांदबेग (गुजरात): उपसभापित महादिया, वैसे तो आप स्वभाव से मृद्र हैं लेकिन समय के बारे में भी आप 'मृद्र ल क्सूभादिपि' बनी रहेगी ऐसी आशा करता है।

उपसभापतिः आप सात बजे तक बैठने के लिए तैयार हों तो मूझे कोई एतराज नहीं है।

श्री मिर्जा इर्जावबोगः मौ तो बौठने को तौयार हो।

उपसभापति : हाऊस का टाइम बक्ता दीजिए तब चाहे जितना बोलना चाहें बोल लीजिए।

श्री मिर्जा इसिंदिंगः इस विनियोग विधयक का मैं समर्थन करता हूं। माननीय महोदेया राजीव गांधी की कांग्रेस सरकार छहतापूर्वक राजकीय, सामाजिक एवं आधिक मोर्चे पर डट कर दशे को सक्षम एवं प्रशंसनीय स्तर पर लाई है। आर्थिक मोर्चे पर सरकार धीमी गित से मगर एक परिणामदायी, बहुजन हिताय नीति की दिशा में आगे कृच कर रही हैं। अंतर्राष्ट्रीय स्तर पर दश की सक्षमता सरकार ने प्राप्त की हैं।

सरकार ने निर्यात को बढ़ा कर इस वर्ष 1500 करोड़ रुपये का ट्रेड गैप कम किया है। जी, ए. टी. टी. में विकसित राष्ट्रों की सर्विसंज शामिल करने की मांग को अस्वी-कृत करवा कर एक दीर्घ तथा पकव राजनीति के दर्शन करवाये हैं जिसकी में सराहना करता हो। देश को आगामी पंचवर्षीय योजनाओं में गरीबी रेखा को करीब 10 प्रतिश्वत जन-संख्या के स्तर पर लाने की दिशा का निर्धार सही दिशा का राजकीय निर्धार है।

महोदया, दश में एक लाख एक हवार 63 आँखोगिक यूनिट सिक हैं जिसमें 4699.20 करोड़ राज्या फंसा है और रिजर्व बैंक के अनुसार यह राज्यात का एक कारण उन्न स्नोत का अभाव भी हैं। वर्तमान उन्न उत्पादन का लक्ष्यांश 190 करोड़ यूनिट का

श्रि मिर्जा इर्जावबंग]

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है। जबिक आवश्यकता 209 करोड़ युनिट है। यानी अभी भी 19 करोड़ युनिट का घाटा है। जिसे दूर करने की दिशा में सरकार सौर कर्जा सहित अन्य कदम ले रही है जो सराहनीय है। किन्तु कर्जा उत्पादन की दिशा में सरकार को अन्य संसाधन उप-युक्त करने होंगे। कायले की गणवत्ता आज निम्नकरण की है और औद्योगिक तथा विद्यत केन्द्रों के उपयोग में आने वाले कायले में पत्थरों के विशेष प्रमाण से औद्योगिक उत्पा-दन तथा उक्जां अधिक मंहगी बनीहै। महोदया. इस संदर्भ में मैं गजरात की दात करना चाहांगा। महोदया, गजरात की दिसत उत्पादन क्षमता 3,780 मेगावाट है किन्त् उत्पादन सिर्फ 2.255 शेगाबाट है यानी 745 मंगाबाट की कभी है। महादया. निरन्तर सर्खे एवं सबसायल बाटर का स्तर नीचे जाने से कवि क्षेत्र में विद्यत की मात्रा की मांग बढ़ी है जिससे आवश्यकता से 800 से 1000 बीट अधिक उपयोग ददा है। महोदया. अधिगिक क्षेत्र में हाइटिन्सन कांज्यमरसं सप्ताह मों पांच दिवस 50 परसोट विद्युत उपयोग करता है, जिससे प्रति रुप्ताह गजरात के उद्योगों को 150 करोड़ का उत्पा-दन का घाटा भगतना पडता है जिसके कारण उनकी स्पर्धात्मक शक्ति की कमी से आँद्यां-गिक टर्नओवर तथा मनाफे पर विपरीत असर पड़ता हो। उत्पादन मृत्य स्पर्धात्मक तथा भयजनक स्तर तक गिर जाते हैं जिससे आन्तरिक एवं अन्तर्राष्ट्रीय बाजार के मृत्य मोचें पर विपरीत असर होता है। गुजरात का विद्युत उत्पादन खर्च देश में सबसे मंहगा है क्योंकि कायला एक हजार किलोमीटर दूर मध्य प्रदोश से लाया जाता है जो मंहगा पडता है। इस यथा स्थिति के निवारण के संबंध में सातवीं यांजना के अभिगम के मताबिक प्राकृतिक गैस को अर्जा उत्पादन का स्रोत बनाना होगा। महोदया, आज प्राकृतिक गैस का उत्पादन 20 एम. एम. सी. एम. डी. करते हैं जिससे 1988 में 40 एम. एम. सी. एम. डी. तथा इस शतक के अन्त में 120 एम. एम. सी. एम. डी. तक बढाना 🖯

होगा। आज धरती में से बाहर जाने वासी प्राकृतिक गैस का 45 परसेंट आयोजित अभि-गम के अभाव में हम जला देते हैं जिससे देश का दौनक राष्ट्रीय नुकसान 90 लाख है तथा वाधिक 328 करोड रुपये का होता है। इसका सही उपयोग उत्पादन क्षमता बटा सकता है। गजरात के गांधार तेल क्षेत्र में विपल प्रमाण में प्राकतिक गैस है जिसके बारों में सरकार ने अभी तक कोई विधेयात्मक आयो-जन नहीं किया है। महोदया, ओ. एन. जी सी. से मैं मांग करता हा कि पोर्टोबल पावर जनरेटरों को विशेष प्रोत्साहन दे और आँद्योगिक उत्पादन के लिए इसका इस्तेमाल करं।

महोदया, आज गुजरात के प्रति भयंकर अन्याय हो रहा है। बंगाल, दिहार, महा-राष्ट्र में कांग्रल के उत्पादन से यह राष्ट्र लाभा-न्वित है। इसी प्रकार पंजाब, आन्ध्, महाराष्ट्र, कर्नाटक को उनके पानी की वजह से जब हाइंड्रो पावर की सह लियत मिली है तो गुजरात को अपने तेल वाय के उपयोग से क्यों वंचित किया जाता है। महोदया, इसी तरह संगैस के मृत्यों में वृद्धि भी अरुन्य है। सन् 1971 में उद्योग के लिए यह मत्य प्रति हजार घन मीटर 50 ए. सं बदकर आज तीन हजार रुपये हो गई है। इस संबंध में ओ. एन. जी. सी. ने उज्ब न्यायालय की अवज्ञाकी है। ओ. एन. **जी**. सी. के मतानुसार प्राकृतिक गैस का काओं सं जमीन स्तर तक लाने का खर्च, यदि कम्पनी कर तथा यातायात सर्चको मिलाये तत्र भी रतः 1,218 से अधिक नहीं आता, तो 3000 रतपयं प्रति घन मीटर क्यों लिया जाता है। गजरात को यह अधिक म्नाफी की अपेक्षा कम दाम पर दोने की मजबूत नांग प्रस्तत करवाई इस पर सरकार जरूर विचार कर, ऐसी मैं आशा करता हूं। गुजरात ने इसी संदर्भ में सरत के कवास गांव में एक पैट्रो कोमिकल कम्प्लेक्स की मांग की है जो 1979 से आज तक सरकार के पास पड़ा है। इससे अविलम्ब मान्य करने की मैं आपसे मांग करता हो।

महोदया, गुजरात एक बार फिर सखे की। चपेट में आ गया है और स्थिति बड़ी गम्भीर हो गई है। पिछले वर्ष 18,275 गांवों में से 11,000 गांव सुखाग्रस्त थे और इस वर्ष भी 12, 265 गांव असरग्रस्त होने संभावना है। गुजरात सरकार ने पीने लिए इस परिस्थिति से निपटने के लिए प्रधान मंत्री से मिल कर 83 करोड़ रूपये पीने के पानी की योजनाओं के लिए मांगे हैं जिससे आप त्रन्त मंजूर कर, यह मैं मांग करता हुं। वहां पर बड़ी गम्भीर परिस्थिति पदा हो गई है। गजरात ने एडवान्स लोन के 50 प्रतिशत राशि के तुरन्त रिलीज करने की मांग की है। इस मांग को प्रधान मंत्री जी के समक्ष रखा है। आशा है, सरकार इसको तरन्त मंजर करने की कोशिश करेगी। गजरात की इस तकलीफ को और पीने की समस्या को निर्मल समाप्त करने के लिए नर्मदा यांजना को त्वरित गति से कार्यान्वित करने की भी मांग करता हा। अभी हालत यह है कि नर्मदा योजना में विलम्ब हो रहा है। उसकी वजह से आज राजाना तीन करोड़ रुपये का नुकसान हो रहा है। मैं यह मांग करूंगा कि नर्मदा योजना को तुरन्त निषटाया जाये।

महादया, आज गुजरात में और देश की अन्य भागों में कपास के उत्पादकों को न्कसान हो रहा है, उसको भी दूर किया जाना चाहिए। उनकी जो आज सपोर्ट प्राइस डिब्लीयर की गई है उससे कम मूल्य पर उनको अपना कपास बेचना पड रहा है। सपोर्ट प्राइस से प्रति विवन्टल 50 रत. कम मृल्य पर उनको अपनी कपास बेचना पड रहा है। पिछले वर्ष हमने 10 लाख गांठों का नियात किया था। आज जब उसके मृत्य अन्तर्राष्ट्रीय बाजार मं ज्यादा है तो मैं यह मांग करूंगा कि 15 से 20 लाख गांठों का हमें नियात करना चाहिए। यह मांग मैं आपके माध्यम से सरकार के समक्ष प्रस्तत करता है। में आशा करता हं कि और भी जो दसरी मांगें है, गजरात ने जो यहां रखी है आप

उन्हें फारैन निपटाने की काँशिश करेंगे। कपास को सम्बन्ध मों मौं आपका खास ध्यान दिलानाः चाहता हो। हमारी जो टैक्सटाइल की नीति है आपको उसको अंदर भांक कर देखना चाहिए और किसानों को उसको उचित मूल्य दिलवाना चाहिए, यहीं मौं आपसे आशा करता हो। महोदया, आपने मुभ्ने बोलने के लिए समय दिया इसको लिये आपका धन्यवाद।

श्री विठ्ठलराव माधवराय काधव (महा-राष्ट्र): महादेया, कपास के संबंध में जो सवाल माननीय सदस्य ने उठाया है मैं उसका पूरा समर्थन करता हूं। यह मामला ग्जरात के लिये जितना महत्वपूर्ण है, मैं समभता हूं कि यह उससे भी ज्यादा आप और मैं जिस स्टेट से आते हैं, उसके लिये महत्वपूर्ण हैं। इसलिये मैं सरकार से मांग करता हूं कि काटन के प्राइस किसानों को लास्ट इयर के मृताबिक 100 प्रतिशत दिये जायें, यह मैं आप से विनती करता हूं।

SHR1 NIRMAL CHATTERJEE (West Bengal)-: Madam, this supplementary demand and Appropriation Bill, it seems to me, is unwise, unintelligent and cynical. I will just let the House know that the price situation in the 'sixties was something like this: the compound rate of growth in the 'sixties for consumer prices was 6. 5 per cent. In the 'seventies, it rose to 7. 4 per cent. And in the 'eighties, upto and including this period, the price rise is 9. 5 per cent. It is in this context, I believe, that many of the hon. Members have pointed out the deficit financing, the impact that this kind of supplementary demand may have. You almost give a choice like this to the Members: do you want to be hanged by the neck with a rope, or do you want to get yourself electrocuted? You do not pose any other alternative—whether it is administered prices or deficit financing. It is to these two that you restrict your options. Now, Madam, in the context of this, I want to draw the attention of the House, particularly of this House, that the

i[Shri Nirmal Chetterjee]

entire House should salute all the State Governments of all hues-of all hues, I emphasise—because the budget of all the States put together—though they have, put together, a total budget of the size of the Central Government—is only Rs. 169 crores. Let us salute them. But what is your reaction? Your reaction is-I am not worried only because of your own deficit- that you are forcing now deficits on all these State Governments whom I want the House to salute for this small deficit. Already in today's newspapers, Madam, we have seen that the Kerala Government had not even enough funds to pay salaries to its employees in December. Already you have created a condition where the States will be forced into a very big deficit, whether is it because of the implementation of the Fourth Pay Commission award or it is because of the severe rise in prices, costing them much more for their purchase of inputs for their construction and other developmental activities? It is this that you are forcing on the States. Now, why do I call you cynical? Persistently, and perhaps consistently, you are refusing to listen to two demands which are being made in this House also, and not only from our side. The States have one source of revenue, which you refuse to enact. West Bengal, Gujarat and Maharashtra, expect Rs. 100 crores each year from consignment tax. The House has agreed and enabled the Government of India to bring in that law. But you are refusing to give that while imposing a burden on them and forcing them to huge deficits so that, compounded with initial deficit we, will be taken to the 21st century with twodigit inflation. Not only that. Our Member from Gujarat also referred to it, the Chief Ministers of Maharashtra, West Bengal and many others have written to you that the provident fund which was previously deposited in the Savings Deposit and from which 67 per cent was available to the States, now you want that to be deposited in your Special Deposit Scheme from where

nothing would be available to the States. We have demanded, our Chief Ministers have demanded, you have demanded-, your Chief Ministers have also Written, but your cynicism has reached to this extent that you can impose a burden; while you promise certain things here to reduce that burden, but refuse to implement that promise. That is why I consider that these demands are cynical. Why do I say this unintelligent? I would have said idiotic. I do not question the honesty of some of the Ministers. He has made a reference to the Food Corporation of India loan. Now you are providing some Rs. 126 crores for NREP. Why are you providing that? Cannot you give food from your foodstocks? NREP is eminently suited to receive food. Why spend these Rs. 126 crores 7 You distribute that instead of providing that loan; to that extent you can reduce your loan content to FCI and reduce by this amount of Rs. -126 crores your foodstocks with the FCI, give it to NREP. Is that intelligent, the way you have provided it? Are you aware that this is one route to control inflation, providing them with foodgrains instead of pumping money into it? You refuse to do that. Then the deficit could have been reduced. Let me say, you have provided for capital expenditure to the extent of Rs. 467 crores for the public sector ONGC, HBJ, and Rs. 79. 10 crores for Visakhapatnam Steel Plant. Despite the fact that you have already tasted the other instrument of financing the public sector floating public bonds, why burden this budget by providing it here and not adopting that tactics? Everybody knows that financing it via public loans is less inflationary than providing it through a deficit. And yet it does not strike you. Here is a route which is open to you and you could have provided that. I consider this to be cynical for two other reasons. In a flamboyant gesture we were told in the last Session by the honourable Minister of Human Resources, "Does not

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this House understand that the Prime Minister Mr. Rajiv Gandhi, has agreed to try to -provide for 6 per cent of the national in- | come for educational purposes ?" May I, ask: where is that provision in this supple-mentary budget? From Session to Session we are fed with promises but nothing emerges; no addition at all has been made to the education sector despite the fact that the percentage of expenditure should have risen from 1 per cent to 6 per cent approximately. I wonder what clearly you intend to do. that, as Prof Lakshmanna has indicated, you are going not to fullfill the promises, but meet them half way with a fresh dose of supplementary grants? Madam, in this connection. I would like to mention just more thing. Why does it strike me as cynical? The Prime Minister went to West Bengal with, should I say, a plethora of Ministers and promised a lot. Are they included here? Why are those items which have been promised, or whether they are whether they are old already existing, not included here? those amounts in this Supplementary Demand? When you are dealing with West Bengal and when you are dealing with Calcutta, where are those amounts in this Supplementary Demand? Is this honesty or is this duplicity What is it I want to get an answer from the Minister.

Madam, I do not want to consume much of the time of the House. But I want to know only one thing. You are also providing loans to the IDBI and the ICIC1. What for ? May I remind the Minister? Only to enable these two public sector institutions to finance the cement industry. I will add that the cement industry now has arrived at a surplus stage of production. So, is it not indicative of the trend of the Government's thinking that from out of the Budget you will provide for the private sector and not for the pubilc sector? You are providing this here in order that they can give loans to the cement industry controlled by the MRTP companies in que

Now, Madam, they are also providing here a very small amount, compared to this amount of Rs. 3, 000 crores, for exports, that is, to finance the private sector. I know that the Minister cannot reconsider it. But I know that he is not hide-bound or he is not bound by anything. But can he have any arguments on the basis of which all the questions that we have raised can be answered or all the doubts that we have expressed can be dispelled by him 7

With these words, Madam, I express my total opposition to this Appropriation Bill. Thank you.

THE DEPUTY CHAIRMAN: The House now stands adjourned for lunch till 2. 30 P. M. today. The House then adjourned for lunch at thirty-three minutes past one of the Clock.

The House reassembled at thirty-four minutes past one of the clock, the Vice-Chairman (Dr. Bapu Kaldate) in the Chair.

THE VICE-CHAIRMAN (DR. BAPU KALDATE) = Shri Suresh Pachouri... Absent. Shri Tariang... Absent. Chow-dhary Ram Sewak... Absent. Shri Keshav-prasad Sukla... Absent. Shri Raoof Valiullah... Absent. Shri Kalpnath Rai.

श्री कल्पनाथ राय (उत्तर प्रदेश) :शादरणीय उपसभाध्यक्ष जी, सरकार जो विनियोग विधेयक लाई है, मैं उसका समर्थन करने के लिए खड़ा हुआ हूं। इस विनियोग विध्यक के माध्यम से हिन्द्स्तान के विभिन्न मंत्रालयों और विभिन्न विभागों को पैसे दियें गयें हैं, लेकिन जो पैसा कृषि एवं ग्रामीण अंचल के

श्री कल्पनाय राय]

विकास के लिए दिया जाना चाहिए, उतना सरकार ने नहीं दिया है। मैं सरकार से निवेदन करना चाहता हुं कि वह कृषि को प्राथमिकता अपने बजट में दे। आदरणीय उपसभाध्यक्ष महादय, 7वीं पंचवर्षीय योजना का जब मसविदा तैयार किया गया तो उस समय हमार देश की नेता श्रीमती इंदिरा गांधी ने सातवीं पंचवर्षीय योजना के मुख्य उद्दर्श्यों में उत्पादन, उत्पादकता एवं रोज-गार के अवसर. इन तीन बातों पर सब से ज्यादा ध्यान दिया था। प्रोडिक्टिवटी एंड अपरचनिटीज कार एम्प्लायमेंट । आदरणीय उपसभाध्यक्ष महोदय, उत्पादन का संबंध हिन्दास्तान की अर्थ व्यवस्था में सीधे में कृषि से मानता हो। पहली पंचवर्षीय योजना के दौरान ग्रांस नेशनल प्रोडक्ट में सरकार के अनुसार कवि का हिस्सा 60 प्रतिशत था, बाज वह हिस्सा घटकर 32 परसेंट हो गया है। जाहिर है कि कृषि की उपेक्षा हो रही है। आदरणीय उपसभाध्यक्ष महादय, हिन्दू-स्तान के विकास की कल्पना भी नहीं की जा सकती जब तक हम हिन्द्स्तान के किसान, द्विन्द स्तान के गांव, हिन्द स्तान की कृषि और कि से संबंधित जो बेकार लोग हैं उनके संबंध में नहीं साचते हैं। हिन्द्स्तान का कषि क्षेत्र, एग्रीकल्चर सैक्टर और किसान क्षेत्र में काम करने वाले किसान और उनके होतों पर काम करने वाले मजदार ये दोनों असंगठित क्षेत्र हैं जिसके कारण सरकार उनकी समस्याओं पर ध्यान नहीं देती है। आक जो संगठित क्षेत्र ही चाहे वह केन्द्र के कर्मचारीं हों या राज्यों के कर्मचारी हों, चाहे आधे कर्मचारी दिल्काल काम नहीं कर रहे हाँ, पर उनके तनस्वाह भत्ते अन्त्यादक, अन-प्रोडिक्टव काम जिनके जिम्में हैं वह लगातार बढते जा रहे हैं और बढ़ते हुए। अन्त्यादक खच² का भार हिन्द्रस्तान की कृषि और कृषि से सर्वधित गांव पर ८इ रहा है। आदरणीय उपसभाध्यक्ष महोदय, आज हमार देश में, हिन्द स्तान जैसे देश में 1300 करोड़ का खाद्यान तेल हम विदेश से मंगा रहे हैं और उससे भी ज्यादा शर्म की बात है कि हिन्द स्तान

जैसा देश चीनी विदेश से मंगा रहा है। इसका कारण है कि हिन्दुस्तान के किसानों को और खेत में काम करने वाले लोगों को जो पैदावार वे कर रहे हैं उनके लाभप्रद मल्य नहीं दिए जा रहे हैं और खेती एकदम अनुत्योदक धेधा हो गया है और घाटे का सौदा बन गया है। किसानों के ही बेट', गांवों के ही लड़के लाखों-करोड़ की संस्था में दो सी, तीन सी रुपये की गौकरी की तलाश में हिन्द स्तान के केन्द्रीय मंत्रियों के घरां और प्रदेशों में घम रहे हैं। उन्हें 200 और 300 रुपये महीने की नौकरी चाहिए मगर व सेती का काम नहीं करी क्यों कि खेती का काम दिल्काल घाटे का सौदा बन गया है। जो खेती करता है हमारे बड़े विद्वान यहां मंत्री जी बैठे हैं, कौबिनैट में इन्हें बहस करने का मौका मिलता है। में एक उदाहरण पेश करना चाहता है हिन्द -स्तान के 70 प्रतिशत किसान एसे हैं जो 6 एकड से कम खेत जोतते हैं। 75 फीसदी किसान एसे हैं जिनके 6 एकड, 4 एकड़, 3 एकड, 2 एकड, एक एकड के खेत हैं। ये सीमांत किसान या उससे भी छोटे किसान 70 फीसदी हैं। अगर कोई हरियाणा का किसान हैं या कोई अगल-बगल का या उत्तर प्रदेश या राजस्थान का किसान है और वह अपने 6 एकड़ के खेत को आज बेचे तो उसको तीन लाख राष्या मिलेगा. और 3 लाख राष्या अगर फिक्स डिपोटिज कर दे दिल्ली में साल भर के लिए किसी बैंक में तो उसे 36 हजार रायया सद मिलंगा और उसका वह 3 लाख रुपया एकदम रिजर्व रहेगा। इस 36 हजार रापयं में अगर वह दिल्ली के जमना पार कहीं मकान लंकर रहने लगे तो उसके बच्चों की पढ़ाई का और पांच-दस आदिमियों के परिवार का. जबिक उसे कोई दासरा कास नहीं करना पड़ेगा. उस 36 हजार सालाना अर्थात 3 हजार राजया महीना को हिसाब से उसे जो मिलेगा, उससे वह प्जर कर सकता है और उसका 3 लाख राज्या वैसे का वैसा ही रिजर्व रहेगा। लेकिन अगर वहीं किसान उत्तर प्रदेश में 6 एकड़ में बो खंती करता है, सबह 6 बजे से रात 12

वर्ज तक उसकी पत्नी, उसके वच्चे और वह स्वयं मजदूरी करे, सरकार से नलकूप से पानी ले, नहर से पानी ले, फरिटलाइजर सरीदकर खेत में डाले, ट्रेक्टर से जूताई करवाए, प्रेस्टीसाइज-इनसेक्टीसाइज का इस्ते-माल करे, खेत को उगाहो, दिन-रात महनत करे, अब बाढ़ आ गयी तो सब बर्बाद हो गया, सूखा आ गया तो सब बर्बाद और नहीं भी काछ होता तो 6 एकड़ स्तेती की आमदनी 36 हजार राज्ये सालाना किसी कीमत पर नहीं होती, जो कि विना काम किये हुए 36 हजार राज्ये सालाना सद में मिलेंगे।

उपसभाध्यक्ष जी, उत्तर प्रदांश और विहार. जिससे की सम्बन्ध रखता हो, जो राजभक्तों की धरती है, जिस धरती पर भारत की एकता और अखंडता के लिए लोगों ने अपने प्राणों की आहर्ति दे दी, आज वही इलाका सबसे पिछडा और गरीब है। इसलिए ऐसा है कि उत्तर प्रदेश और विहार तथा मध्य-प्रदेश, राजस्थान का बनियादी धंधा खेती है। आज पंजाब में क्या हो रहा है? एक दोहात में कहाबत ही-कोई खाते-खाते मरी, कोई साने बगैर मरे। जाज 40 वर्ष की आजादी के दौरान हमारी दोश की योजना बनाने वालीं ने. हमारे राष्ट्र के कर्णधारों ने पंजाब का तो विकास किया ही, वहां सन 1948 में ही भारतहा-नांगल हो इता दिया. जिससे वहां एक हजार मेगावाट विजली की गारण्टी हो गरी', पंजाब के हर गांव में पक्की नहर और बांध बन गए। आज यही कारण है कि दांश में भी 15 करोड़ टन अनाज पदा होता है. उसमें साद सात करोड़ टन पंजाब और हरि-याणा का हो रहा है। तो इसमों से 6 करोड़ टन क्लेंबल पंजाब में हो रहा है। तो इतनी ज्यादा धन-दौलत पंजाब में हो गयी है कि इहां बौलत को नहीं में आतंकवादी भी पैदा हो। गये द्र और अब हिन्दास्तान से अलग राज्य बनाने की गांग कर रहे हैं। वहां इतनी ज्यादा धन-वाँलत हो गयी है क्योंकि हमारे राष्ट्र के नेताओं ने. कर्णधारों ने. बड़े-बड़े लोगों ने वहां के विकास के लिये सबसे ज्यादा 9-815RSS/86

पैसा सर्च किया और आज पंजाब हिन्दूस्तान से अलग होने की बात करता है।

महादय, उत्तर प्रदोश और बिहार की धरती पंजाब और हरियाणा से अच्छी धरती है। राजस्थान की अगर इन्दिरा केनाल बन गयी तो अकले राजस्थान पुरे हिन्दास्तान की ग्रेंबरी बनेगा। लेकिन 40 वर्ष के बाद वह कव तक इन्दिरा केनाल बनेगी. हम नहीं जानते। उत्तरप्रदंश और विहार, ये दोनों ही बाढ़ और सुखाड़ के शिकार रहते हैं। खेती यहां बाटे का धंधा वन ग**यी है।** मैं धन्यवाद दोना चाहता हो अपने दोश के प्रधान-मंत्री थी राजीव जी को. जिन्होंने माननीय गोर्वाचोव के साथ यह समभौता किया और टिइरी डोम बनाने का प्रस्ताव रूप सरकार ने स्वीकार किया। टिहरी डोम दन जाने से आदरणीय उपाध्यक्ष महोदय, अनेले इस डीम से 2400 मंगावाट विजली वर्गेगी और टिहरी डोम की बिजली को यदि हम इस्तेमाल करेंगे तो उत्तरप्रदोश और विहार में विजली का संकट खंत्म होगा। मझे बडी सशी है कि टिहरी होम की जो योजना रूस और हिन्द स्तान की रुरकारों ने मिलकर स्वीकार की है. यह दोनों प्रांतों की विकास की लिए और देश के विकास के लिए एक बड़ा वरदान साबित होगी। लॅकिन, आदरणीय उपाध्यक्ष महोदय, में सरकार का ध्यान की चना चाहता हां कि करनाली, घाघरा और राष्त्री ये तीन संदियां रोपाल से निकलती हैं। सबसे सस्ती विजली पानी में दनती हैं। हिन्दस्तान में 46 हजार मेगाबाट विजली का उत्पादन हो रहा ही जिसमें मिक्किल से 11-12 परसीट हाउड़ों-इलेंक्टिक विजली है। सबसे ज्यादा विजली पदा की जा रही है जोवले से जो सबसे मंहगी विक्रमी है. जबकि हिन्द स्ताव में पानी से विजली बनाने की धामता सबसे ज्यादा ही। केन्द्रीय सरकार को नेपाल सरकार से करनी चाहिए कि यं जो तीन नदियां नेपाल से निकलती हाँ इन पर भारत और नेपाल को वाडीर पर पंचेश्वरी, करनाकी और भास बांध का निर्माण भावडा-नंगल डीम के बाधार पर

श्री कल्पनाथ रायो

किया जाना चाहिए। अगर ये तीनों डैम बन जायों के 12 हजार मंगावाट विजली बनेगी। उत्तरप्रकों और बिहार जो लगातार बाढ़ और स्खाद के जिकार होते जा रही है उनको बचाया जा सकोगा। मी सरकार से मांग करता ही कि उत्तरप्रवेश और बिहार मी खेती की दशा स्थारने के लिए, कृषि को लाभप्रद बनाने के लिए, पंचेश्वरी, करनाली और माल बांध का निर्माण कराया जाए। (समय की घंटी) क्यों सहव, अभी तो मीने शरू किया है।

उपाध्यक्ष (डा. बापू कालदाते) : आपको 15 सिनट हो चके डी।

श्री कल्पनाथ राघ : आदरणीय उपाध्यक्ष महोदग, ये एंसे युनियादी प्रश्न हैं जिनके उत्पर रूरकार को ध्यान दोना है। मैं भारत सरकार के अपील करता हा कि वह इस बार में नेपाल सरकार से आगे बात करा। हिन्द रतान के इंजीपियर नेपाल गए और नेपाल के इंजीनियर भारत आए। हिन्दास्तान को प्रधान मंत्री और नेपाल के राजा के बीच तीनों डौरों के बनाने के सम्बन्ध में कही बार वार्ता हो चकी हो। मीं सरकार से निवंदन करना चाहताहाँ कि टिहरी डौंग के निर्माण की लिए इस और भारत के बीच जिस तरह रमकाता हाका हा वैसे ही करनाली, पंचक्वेरी माल बांध के निर्माण के लिए नेपाल सरकार के साथ केन्द्रीय सरकार को समभौता करना चाहिए और तीनों डैमों का निर्माण कराना चाहिए ताकि उत्तर प्रदोश और तिहार मी जो वाढ और सखाढ की स्थिति पैदा होती है जिसके कारण उत्तर प्रदेश और विहार की रतनगभां धरती के किसान भसमरी के शिकार होते ही, यो उससे बच सकों।

आजकल हमार ग्रास नंशनल प्रोडक्ट का केंबल 32 परमोट होती से पैदा होता है करोंकि हम होती की उपेक्षा कर रहें हैं। आज किसानों के लड़के लाखों-करोड़ों की संख्या में रोटी-रोजी की नलाश में बम्दर्ड, कलकत्ता की दौड़ लगा रहें हैं। अगर खेती को मनाफे का धन्या नराया जाये तो किमान के लड़के शो हो-सौ, तीन भी रुपए के रिपा दर-दर की सेकर का रहो हैं वे अपने गांव में जाकर खेती के धन्धे की स्वीकारोंगे।

उपाध्यक्ष (डा. बापू कालवाते) : अब आप समाप्त कीजिए ।

श्री कल्पनाथ राय : मैं आप से निवंदन करता हां कि जब खेती की बात होती है

THE VICE-CHAIRMAN (DR. BAPU KALDATE): This is not fair on your part to say that

खेती की बात होती हैं तो हम रोक दोते हैं।

श्री कल्पनाथ राध: मैं कह रहा था...

उपस्माध्यक्ष (डा. बाप् कालवाते): समय की कोई पावन्दी तो होनी चाहिए। आपको 15 मिनट दो च्का हो, बो-चार मिनट और दोता हो।

ंश्री कल्पनाथ राय : में आप से निवेदन करना चाहता हुं कि मेरी बातों सुनिए।

उपसभाध्यक्ष (डा. बापू कालवाते): हमारे पर आप यह आपत्ति न लगायें।

श्री कल्पनाथ राय: मैं सरकार से निवंदन करना चाहता हां कि सरकार खेती को एक लाभ प्रद धंधा दनाने के लिये इस बात का संकल्प ले कि हिन्द स्तान के सात लाख गांबों को हम पक्की सडकों से जोडेंगे, हिन्द स्तान के सात लाख गांवों को हम गारंटीड विजली सरकार इस वात की व्यवस्था करो कि किसानों के सेतों में पैदा होने वाली चीओं के दाम उचित दिये जायोंगे. **उनको** लाभप्रद मल्य दिये जायोंगे। जब तक सरकार लाभ-प्रद मल्य किसानों को नहीं देगी तब तक हिन्द स्तान विदेशों से खाद्यान्न तेल मंगता रहेगा। 1300 करोड़ का खाद्यान्न तेल हम विदेशों से मंगा रहे हैं। अगर हिन्द स्तान के किसान को लाभप्रद मल्य दिया जाये तो मैं जानता हां कि वो वर्ष के अंदर हिन्द स्टान के किसान इतना तिलहन पैदा कर लेंगे कि हिन्दास्तान को विद्यों से तेल मंगाना नहीं पड़िगा। आज चीनी हम विदेशों से मंगा रहे हैं। इस हिन्दस्तान की धरती में इतना गन्ना पैदा हो सकता है कि हम को बाहर से चीनी मंगाने की कोई जरूरत नहीं रह जाएगी। किसानों के गन्ने का सल्य

1980 में नियंदित किया गया था। 1980 से 1986 के बीच में हम ने अपना प्रोडक्शन द्याना तिग्ना कर लिया, लेकिन आज किसान की खेती विना पैसे के नहीं हो सकती। आज हिन्दास्तान के 90 परसोंट किसान कर्ज से लदों हुए ही क्योंकि उन को बैंकों से और को-आपरोटिव बौंकों से कर्ज लेने की सुविधा मिल गयी है। किसान कर्ज ले कर अपनी खेती पर पैसा इर्च करते हैं और अपने खेत की जताई करते हैं, उस में फरिलाइजर दंते है, उसके लिये नहर और नलकाप का इस्तेमाल करते हाँ. लंकिन बाढ़ या सुखाड़ के कारण जब उसकी फसल नष्ट हो जाती है और वह कर्ज नहीं दो पाता तो उसे मसी-बत का सामना करना पड़ता है और जब फसल अच्छी हो जाती है तो उसको उचित मल्य उसका नहीं मिलता जिसको कारण खेती एक वाटे का धंधा वन जाता है। मैं सरकार से निवंदन करना चाहता हं कि . . .

उपसभाध्यक्ष (डा. बाप कालदाते) : दो मिनट में आप को समाप्त करना चाहिए। प्लीज. लिसिन ट मी।

श्री कल्पनाथ राथ: सातवीं योजना में जो लक्ष्य घोषित किया गया था हमारी सर-कार के दवारा कि उत्पादन और उत्पादकता को बहायों में और रोजगार का लोगों को जरिया वैंगे तो जब तक खेती को मनाफे का धंधा नहीं बनाया जाएगा तब तक करोडों किसानों के बच्चे नौकरी की तलाश में धुमते रहाँगे इस-लिये खेती को मनाफे का धंधा बनाया जाए ताकि किसानों के लड़के जो रोजी रोटी के लियं घम रहां हाँ वं खेती की तरफ मडां और खेती हमारे देश का एक लाभगद धंधा बन जाए ताकि उत्पादन और उत्पादकता का लक्ष्य जो सातवी योजना मी रखा गया है उसको परा किया जा सके।

श्री धलेड्बर मीणा (राजस्थान) : वाइस हेरक्ष्मैन सर. मैं वित्त मंत्री जी दवारा पेश किये गये एप्रोप्तिगंशन विल का स्वागत करने के लिये खड़ा हुआ हूं। इसमें अएने 30,38,53,97,000 रुपये मांग की है। इस वर्ष के बजट को प्रस्तृत करते समय आपने

3600 करोड़ का डॉफिसिट बजट पेश किया था और पहला सप्लीमेंटरी 1318 करोड़ का जुलाई में पेश किया था। अब आप सदन और संसद के सामने 3038 करोड़ रुपये का एशोप्रियेशन विल लाये हैं। इसका हम सब स्वागत करते हैं। श्रीमान्, आज दोश के हर कोने में दोश को वाहर से हमार देश पर विदेशों से आक्रमण का भय खास कर पाकिस-तान से हैं और पाकिस्तान को अमरीका से जो सोफॅरिटकेटेंड आर्म्स मिल रहे हैं जो जहाज आदि उसको दिये जा रहे हैं उसने देश को एक तरह से झगड़े में डाल रहा है। इसी प्रकार से हिन्द महासागर को अशान्ति का क्षेत्र बनाया हाआ ही। हमारे देश के अंदर असम का जगड़ा है, गोरखालैंड का भगड़ा है और इसी तरह सं बाहरी शक्तियों के संकट देश पर मंडरा रहे हैं। इसके साथ ही साथ हिन्दासान के अंदर भी हमारी कई समस्याएं खडी है क्योंकि एक से दासरे राज्य में चाह वह आतंकवाद की समस्या हो, चाहे भाषा की समस्या हो, इस प्रकार कई प्रकार की गडवडियां हैं। तो इन सब बातों को सल-जाना चाहिए जिसके लिए हमको पैसा चाहिए। चाहे वह दंश के प्रहरियों की तनस्वाह हो, चाही विकास का कार्य हो सब के लिए पैसे की जरूरत होती है। तो जो बडी-बडी समस्याएं दोश के सामने ही जिनको हम यहां पर बार-बार लाते ह⁴, उनके लिए पैसा चाहिए। एँसी ग्रांगों पंश करते समय हम आपसे यही निवेदन करते हैं कि विकास का कार्य करने को लिए जिलना पैसा आप दोते हैं। स्टोट गवर्नमोंट को यह पैसा **प्री तरह** से उस काम में नहीं लगता है। तो पैसे का सही उपयोग नहीं हो पाता है उसको भी आपको दोसना चाहिए। मैं दार-वार आपसे अनराध करता रहता हा कि एंचायत से लेकर जिला स्तर तक एंसी क्येटियां हों जो इस पैसे के प्रयोग को दोल मके। यहां पर भी बार-बार कहा गया कि जो पैया हम मंजर करते हैं वह परी तरह से नहीं पहांच पाता। आप २ हजार रुपण गंजर करते हैं तो किसान तक वह पहांचते पहांचते वह 500 रुपया रह

□[श्री धुलेश्वर मीणा]

जाता है। इन चीजों पर आपको रिस्टिक्शन लगानी होगी।

The Appropriation

जैसा कि हमारे पूर्ववक्ता बोल रहे थे इस दोश मी लोग शहरों की और भाग रही ह⁴। गांवों के अंदर रहने वाला किसान भी बाज अपने खेतों में अधिक मेहनत करके उपज पदा करना नहीं चाहता, वह भी चाहता है कि वह शहरों में आ जाए और अपने बच्चों के साथ छोटी मजदारी करके भी आंराम की जिन्दगी दिताए। इस प्रकार से व्यवस्था चलती रही तो हमारं गांव खाली हो जाएंगे और धीरो-धीरो इहरों की आबादी बढती जाएगी और प्रति दिन इस प्रकार की समस्या सरकार भी नहीं सलज्ञा पाएगी। खंती के उत्पर जैसा कि हमारे मित्र माननीय कल्पनाथ जी नं कहा, ज्यादा ध्यान देना जरूरी है। अपर एसा नहीं किया गया तो खेती के लिए बाद नहीं फिलंगी, पानी नहीं मिलेगा और आपको भेड-बकरी भी नहीं मिलेगी। हमारी सरकार फरिलाइजर गांवों में दोती है. इससे क्या होता है कि एक, दो और तीन वार तो उसकी उपज होगी. उसके वाद साइल की फर्टिलिटी सत्म हो जाती है और सैलेनिटी बढ जाती है। इस तरह से धीरे-धीरे उपज रूत्म हो जाती हैं। हम किसानों को हाइबिड वीज दोते हैं लेकिन इससे इंसान के ऊपर खराब असर होता है और ज़सकी तंदरुस्ती खराब हो जाती है। यह जो आर्टिफिशियल अनाज आपका है यह तदरुस्ती को खतम करने वाला है। इसलिए सही रूप में इंसान की तंदरुस्ती बनाने के लिए यह आवश्यक है कि आप 20 सूत्री कार्यक्रम को लाग कर जैसा कि हमारे दंश के प्रधान मंत्री जी और हमारी सरकार चाहती है। इसी तरह से जैसे पंजाब में हरित कान्ति आई है. उसी प्रकार से हर राज्य मी, सारी देश मी ऐसी कदम उठाएं और जगह-जगह हरित कान्ति लाएं। हासकर में आपसे निवंदन करूंगा कि मैं जिस प्रदेश राजस्थान से आता हं वहां हर वर्ष किसी न किसी भाग में सखा अनक्य पड़ता है, वह डीजट एरिया है और आए दिन वहां पर अकाल पडता रहता है।

इसलिए मैं निवंदन करूंगा कि राजस्थान में जो अकाल पड़ा है उसका सामना करने के लिए कोई परमानेंट समाधान के लिए आप यहां पर जगह-जगह बांध बनाने की व्यवस्था करा। जगह-जगह छोटो-छोटो बांध बांध कर किसानों के लिए वहां पर उपयोगी

THE VICE-CHAIRMAN (DR. BAPU

3 P.M. हौर पर उपजाउँ जमीन पडोगी। एक वर्निंग प्रोव्लम राजस्थान के सामने है। 푭. सामने भी थी उसकी समस्या तो हल हो गयी। वहां पर भी 20-21 राज से इडताल चल रही है। उस हडताल को खत्म करने के लिए जावाजं उठाई एई है। इस समस्या को हल करने के लिए आपको कदम उठाना होगा। केन्द्र में चौथे वे कसीशन की रिपोर्ट हां मतना हैं, अपने कर्मचारियों के वेतन रिवाइज कर दिये ह⁴ हसी प्रकार से स्टेट पर्वनमें ट की एम्पलाइज के भी बेतन रिवाइज होने चाहिए। इन्सान सब बराबर होते हैं। हाता बराबर होता है, सब को अपने बच्चे पडाने होते हैं । इस प्रकार से स्टोट गवर्नमॉट एम्बलाइज को भी सेन्ट्रल गर्जनमेंट के लेवल पर तनस्वाह वगैराह दी जानी चाहिए। ठीक है कुछ चीजों को छोड़ दिया जाए। चीजे एसी है जिन को छड़ा जा सकता है रैंसे मकान का कि**राया है इसको कम दो सकते** हैं। इसी प्रकार और दासरी **चीजें हैं उनको** कम कर सकते हैं। राजस्थान या किसी भी स्टंट की एरेसी स्थिती नहीं है कि वह अपने आप सारी जरूरतें परी कर सके। जब तक केन्द्र उनकी मदद नहीं करेगा तब तक उनकी मांगें परी करना स्टट्रेस के लिए बहुत महिकल है। इस प्रकार की प्रोब्लमों को सरकार को ध्यान दोना है। जो गांव छोड़ कर शहर में आने वाले लोग हैं उनकी सम-स्याओं का समाधान करने के लिए सरकार को आगे आना है। इसी के साथ मैं इस विधेयक का स्वागत करता हं

KALDATE): Yes, Mr. Minister.

SHRI KESHAVPRASAD SHUKLA (Madhya Pradesh): My name was also there. I want only five minutes.

THE VICE-CHAIRMAN (DR. BAPU KALDATE): Many names were there but, unfortunately, none of them was present. Yes, Mr. Minister..

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN. THE MINISTRY OF FINANCE (SHRI B. K. GADHVI): Mr. Vice-Chairman, Sir, since we are going to discuss the entire economic situation, I do not wish to steel the thunder of Mr. Nirmal Chatterjee and also the thunder of the Finance Minister While replying to the overall economic i situation. Therefore, I would not dwell in depth upon certain points raised by some i of the Members which have wider connota- j tions and scope beyond these supplemen- tary demands and Appropriation Bill.

Mr. Chatteriee paid compliments to the States for better management of their financial behaviour. Indeed, those who have managed, they do deserve a little pat on the back, but he should appreciate that States could do so only when the Centre's share and contribution was also conspicuously there. Otherwise, they could not have done so. That particular aspect was not taken care of by him. About his approach, I am reminded of Arjun who could shoot the arrow with both the hands, sarvasanchi. His approach was also of that sarvasanchi nature. On the one hand, he was criticising why at all we have come for this extra demand for money, and on the other he was critical as to why we have not included particular items in demand. So.

from both the hands he was shooting, but I think his aim was a little far away from the targets.

Sir, it is wrong to say that all supplementary demands are necessarily an out-go or outflow of the funds. Some times, for budgetary reasons, for legal reasons, for technical reasons we have to come and get a particular demands sanctioned by the Parliament, but it is wrong to presume that in all the demands" it is a

total flow from the kitty. Just, for example, we have given for pipeline. A huge expenditure is there. But we are going to receive a good amount as foreign assistance as well as we will be earning from the imports by way of customs etc. It is also wrong to assume that the Supplementary Demands or the additional amount demanded would by itself per se result in deficit. That is also not a correct assumption, because deficit could only be estimated exactly and properly when we have got final figures of the financial implications for the whole year when appropriation and all other things are taken into consideration. But even then I would like to assure this House that Government is very keen on keeping the deficit within manageable limits and I hope we will be in a position to do it.

Apprehensions have also been raised about our export performance and the trade gap. I would submit that Government is very keen and we are trying to find out import substitutes in this country. We are trying to accelerate and encourage the exports. Therefore on that count also I think when next time we come to this House, it would definitely show that there is considerable improvement in bridging the gap between exports and imports.

Members have raised various points. 'Many of the points pertain to their indivi-dual demands concerning other Ministries. I assure them that all those points would be referred to the concerned Ministries for examination and they will be attended to. But by and large certain general demands have been made, as Mr. Kalpnath Rai said about agriculture. Agriculture is definitely a very prominent factor in our economy and agricultural sector as a whole must receive proper attention. I should tell him that it is receiving proper attention. That is the very reason why in these Demands you will find that we have come for funds to be given to the FCI. FCI was created for the purpose of procurement, for

□ [Shri B. K. Gadhvi]

the purpose of keeping a buffer stock, but at the same time its aim is also that commodity prices must not fall below a particular level and there should be procurement. We have got the Cotton Corporation of India. Some Members raised the demand about the cotton from Maharashtra. It is true that Maharashtra also has its own Maharashtra Cotton Corporation, which is a monopoly institution where CCI cannot go. But last time I was surprised procured more than they Maharashtra produced because there was some more inflow from the neighbouring States because they got more here. This time I am happy that the prices would be on par with the Cotton Corporation of Tndia. Anyway, with a view to give remunerative prices to the farmers, the procurement aspect has not been lost sight of by the Government. We agree that in the field of edible oils, we are deficient....

SHRI IAGESH DESAI: Abuout Maharashtra what I had mentioned was that the Cotton Corporation should purchase 6 lakh bales at support prices only, not more than that

SHRI B. K. GADHVI: That question was examined last time also, in consultation with the Chief Minister of Maharashtra. We will bear your suggestion in mind.

So far as edible oil is concerned, as] was submitting, we have got deficiency, we have to resort to imports. But, honourable Members would be pleased to appreciate that even though import of edible oil gives profit to the Government of India to some extent, we have curtailed the import with a view to seeing that prices and production of edible oilseeds in the country would go high which should provide an incentive to the farmer for the cultivation of more oil seeds. Therefore, today you would be happy to know—and you must have observed it also—that prices of all edible oil seeds have got better prices. The point is,

how we can encourage the farmers to go in for production of more edible oil seeds by diverting some of the areas where they are growing other types of crops now. For that also better incentive schemes are being worked out and I am sure that on this count also the indigenous production of edible oil seeds would be improved. The quality of the seeds is also constantly under monitoring because we want to improve the quality of seeds so that there is more yield of oil from those seeds. On that count also Government is properly monitoring them and, for the benefit of the honourable Members I may say that the Prime Minister himself is very keen on seeing that in this area of oil seeds we produce more and our dependence on imports is reduced and our shortages are as little as possible.

श्री दीरेन्द्र वर्मा (उत्तर प्रदेश) : यह बताइए कि स्टोप क्या लिये हैं? यह तो श्रिकिंग है, सभी चाहते हैं कि यह होना चाहिए। लेकिन आपने स्टोप क्या लिये हैं?

शी थी के गढ़वी: आपको पहले ही वता दिया है कि इम्पोर्ट ज्यादा करने से हम के तो म्नफा होता है फिर भी इम्पोर्ट पर कर्यूत करने हैं जिससे कि उन्हें प्राइस अच्छा मिले।

That is the best motivating factor because

किसान को सबसे ज्यादा मोटिबेटिव करने वाली दीज गह है कि उसको दाम अच्छे मिले, उसकी बीओं के दाम दहे इस तरह की प्रिक्रिया को हम कर रहे हैं। हम इम्पोर्ट घटा रहे हैं और सीड्स की जो वैरायटीज हैं उनको इम्प्र्य कर रहे हैं। जैसे मृंगफली है उस पर भी सिव्सडी दोने को कोशिश कर रहे हैं। एडीबल आयल के भाव बढ़ने से किसान को मदद मिलेगी क्योंकि इससे उसको अपनी प्रोडक्शन के, पदायश के भाव ज्यादा मिलेंगे। इसके उत्तर कोशिश की जा रही हैं।

The other point which has been raised is about NREP. We want money for the NREP. But it does not mean that food cannot be disbursed or distributed. In the NREP and RLEGP, whenever it is possible, whenever the State Government demands, we are prepared to give them more foodgrain on a 50: 50 basis, that is, 50 per cent cash remuneration and 50 per cent in kind, that is, wheat. That we are giving but, for that also money allocation is needed and, therefore, we have come for that allotment. It is not that you can just take it out free and distribute it. For that also money would be needed. But, for NREP and RLEGP, along with the cash component the component of kind and material is also borne in mind and State Governments are doing in the same way. So, on that count the Criticism is not wellfounded.

Some honourable Member mentioned about supply to the very interior areas like the northeast and other places. I agree that transportation and distribution points from the FCI should be as near as possible to the centres. But there are certain constraints. For example, in Manipur they have got the constraint of movement on a metre gauge line. Sometimes the godowns are far away. But in those areas also the commodity should reach the public distribution system, the shops. That care is being taken. Some mobile units are put into operation. The State Governments also have bee* asked to lift all the allotted quota as quickly as possible. It may be wheat, it may be rise, it may be edible oil, it may be kerosene.

SHRI JAGESH DESAI: Here the question which was raised by me is like this. For Manipur the supply point is Imphal. But the FCI is not giving at Imphal; they are giving at puwahati. The State of Manipur cannot have the infrastructure to carry wheat and rice from Guwahati to Imphal. It has to be given at Imphal only.

SHRI B. K. GADHVI: I understand your point I will reply. I think, you have raised the point. Perhaps all the facts are not available to you. For Manipur, I have already stated that because there have been constraints on the movement on the metre gauge. Number two, the transportation charges from Guwahati to usual towns in Manipur are borne by the FCI and not by the State Government. Therefore, there cannot be any question. We are bearing the cost.

PROF. C. LAKSHMANNA: Are the entire transportation charges met by the FCI?

SHRI B. K. GADHVI: So far as Manipur is concerned presently.

PROF. C. LAKSHMANNA: Any of the North-Eastern States, including Manipur?

SHRI B. K. GADHVI: The FCI takes the goods to the distributing points where they have got godowns. From there onwards the State Governments have to take. But in a State like Manipur where the go-down itself is in Guwahati and it has to be taken to such long distances, particularly as a special case the FCI is bearing transportation cost. They can arrange the transport. We can bear the cost. For Manipur that is being done.

Mr. Matto asked why supplementary demands and why they were not foreseen. Even under the Constitution on two counts we can bring supplementary demands. One is, if the project is a new one. Another is, because of efficient management the past amount was not adequate, and, therefore, we need some further amount. On both these counts supplementary demands can be brought. Sometimes, all the assessment, budget process goes for the entire year. When we need a particular amount more, on that again we can bring supplementary demands. Supplementary demands, *per se*, cannot be construed as non-application of mind when the budget was framed. That

is not the correct approach and correct criteria for judging whether supplementary demands are justified or not.

Some Members, Sir, raised the point about the price rise. As I stated at the start, since we are already going to discuss the total situation, Members' projection also should not be diluted, what they may be projecting next day or the day after, and the answers to be projected also should not be diluted.

So far as Mr. Lakshmanha's point'about flood and drought in Hyderabad and other States....

SHRI PARVATHANENI UPENDRA (Andhra Pradesh): There is no State like "Hyderabad".

SHRI B. K. GADHVI: Sorry. Andhra Pradesh.

On this I assure that whenever we receive the memorandum from the State, a Central team goes. He had some criticism also against the Central Study team. It assesses the situation. 11 recommends the amount. And the moment we receive the recommendation, without much delay, within a reasonable time, as quickly as possible, we sanction the amount. It may be for flood, it may be for famine.

About the Central team going to the area for on-the-spot study, they do not study there by themselves, but in consultation with the State Government they are doing it.

Then, I would give the example of Andhra Pradesh. We sanctioned some amount for flood for Andhra Pradesh. The Andhra Pradesh Government, for legitimate reasons, could not spend it. Therefore, they asked for extension of time. Therefore, we gave extension of time also.

PROF. C. LAKSHMANNA: Mr. Minister. the question is not that. The Prime Minister, the Minister of Industry and the

Minister of Agriculture, all the three Of them at varying points and together also personally visited the area and pronounced that that was one of the worst floods ever happened in Andhra Pmdesh and its severe tv was never witnessed during the last 200 years. After this a Central team goes and comes back and is not prepared to say this was the flood of rarest severity, as a result of which the amount that is being given is only in accordance with the existing norms of flood and drought relief, whereas if it had been said as a flood of rarest severety, the norm would have been different. So, I was trying to make a point how is it that when the Prime Minister, the Agriculture Minister and the Industry Minister were convinced that it was a flood of rarest severety, still this is what is happening?

SHRI B. K. GADHVI: Agreed. Whether they might have written it as a flood of rarest severety or not, in economic parlance, as you would appreciate and Mr. Chatterjee would also support me, in saying that we have got very less place for adjectives. But, any way, we assessed the situation with » pragmatic and positive approach and that was being done and it is being done. Even in West Bengal, recently we have done it-There was also flood there.

SHRI PARVATHANENI UPENDRA: I would like to have one more clarification. You mentioned that the Andhra Pradesh Government could not spend the amount sanctioned to it.

SHRI B. K. GADHVI: On legitimate reasons.

SHRT PARVATHANENI UPENDRA: That is why I am telling. You sanctioned the amount for particular work. Some of the work could not be taken up because water was still there. Unless the water recedes, we cannot take up some of the work.

SHRI B. K. GADHVI: That is what I said. On legitimate reasons you could not spend it.

SHR1 PARVATHANENI UPENDRA: Spending can be done in one day.

SHR1 B. K. GADHVI: I am not blaming. I said that on legitimate reusons the) could not spend it. Therefore, an extension of time wasgiven. I don't blame the State Government. On the contrary it is good that they do a work in a particular manner so that the work could be of a permanent nature.

So far as the assistance for flood and famine is concerned, there are well-laid guidelines and principles. According to that we are giving it. But some Members raised the question about the pay-scales of the State Government employees. Already we have been replying repeatedly that we give assistance to the States under the mechanism of the Finance Commission. Under the Finance Commisson's recommen-datons whatever the States are entitled to, they are getting it. The States are also to mop up their own resources and meet the demands of their employees.

SHRI N1RMAL CHATTERJEE: Just one interruption. You certainly know that the Finance Commission gave it's award much before the Fourth Pay Commission gave its award. Their estimates are all based on previous data. As a result of this the situation has altered. Therefore, the State Govern-»ent employees are striking in different States; and in all States it is going *to* happen. It is in that context that the question was put.

SHRI B. K. GADHVI: I am informed that some of the States have already given wage revision at par with what the Centre gave, as for example, Gujarat has done. They have already given at par with the Central Government. If other States also 'want to. give, we do not have objection.

PROF. C. LAKSHMANNA: In order to enable the State Governments to keep the parity, you have to come forward with a new formula.

SHRI PARVATHANENI UPENDRA: You have to give money.

SHRI B. K. GADHVI: We have not come forward with a new formula. But we have a formula wherein out of Rs. 100, Rs. 51 are given by the Centre to the States under the mechanism of the Finance Commission.

PROF C. LAKSHMANNA: Even then it is coming down to 77 paise over the point of time

SHRI B. K. GADHVI: That is under the Finance Commission's recommendations. That is a constitutional body. It has already laid down norms for providing relief. When there is flood or drought, under that also we are giving. If we do not act under the Finance Commission recommendations, you will say we are not heading to their recommendations. Some hon. Members raised the question of Government expenditure. I may inform the House that on expenditure side, a tight vigilance and constant monitoring are being done. We have imposed many types of regulations under which expenditure is reduced. One feature which the hon. Members should appreciate is in plan allocation. On the plan side despite there being heavy pressure on the budget, we are not going to affect the plan and it will run as it is. We are also keeping a tight watch so that there is no overrunning, overcasting and overestimating of the project and they are finished as quickly as possible.

SHRI NIRMAL CHATTERJEE: We will take up tomorrow plan allocation.

श्री चतुरानन किश्र (विद्यार): मंत्री महादेव में एक बात जानना चाहांगा। मैं ने एल. एम. थापर के केस के बारे में स्पॅसिफिक एलीगेशन लगाया था और उस लैटर को भी पढ़ कर सुनावा था।

में जानना चाहुंगा कि क्यों उस विंदू ९र सरकार ने जनको रिहा किया जब यह

□ [श्री चत्रानन मिश्र]

सब्त था कि उनके भतीजें को रापया भेजा गया फारोन करोन्सी का, तब आपने उनको क्यों रिहा किया?

इस पर तो कोई जवाब दीजिए या कि इस पर भी चण्पी ही होगी।

श्री सी. के. गढ़वी : वह थापर का तो जो रिहा किया गया है, उसका मतलब यह नहीं है कि उसको सब घोटाले माफ कर दिये गये हैं। उसको भी पेनल्टी दोनी पड़ेगी। उसको जंस में नहीं डाला गया है।

श्री चत्रानन मिश्रः इस विद्पर तो अपने कुछ किया नहीं, उल्टेरिहा कर दिया। इसको तो उन्होंने स्वीकार नहीं किया था, जब आपने एसा क्यों किया?

SHRI B. K. GADHVI: The introduction of the amnesty schemes and other things what we construe is that penalty laws in the taxation area are not retributive but reformative. Therefore, if a chance is given to ony person to reform and if he can improve himself, then, we don't take it as a retribution.

SHRI CHATURANAN MISHRA: You are giving a chance for further theft of public money. -

या फिर जांस दिया जा रहा है और जोरी करने के लिए कि फिर आपको छोड़ भी दिया जाएगा। इस बीच में भी कीजिए। इसके दो अर्थ हैं।

श्री बी. के. गढ़वी: नहीं सर, इसके बो अर्थ नहीं हैं।

You see even in criminal jurisprudence a man is on probation and if he commits a breach or a crime then certainly he has to receive the penalty.

SHRI CHATURANAN MISHRA: If you think that the Indian monopoly houses are still on probation, then, you are mistaken Mr. Minister. I am very sad about that.

SHRI B. K. GADHVI: I am not saying that they are on probation. A chance is

given by introduction of the amnesty scheme.

SHRI CHATURANAN MISHRA: They are experts in tax evasion.

SHRI NIRMAL CHATTERJEE: Sometimes they are inducted into the Council of Ministers also.

SHRI B. K. GADHV1: I do not have any information on that. Therefore, no comments.

Sir, some of the Members have raised about the price rise and as I said we are very much concerned. On the expenditure side, we have taken a number of measures.

Regarding mopping of resources, Mr. Nilmal Chatterjee suggested that we should go to bazaar for raising the funds. I say that no doubt it is one of the sources. But there also the absorbing capacity has to be judged. Sir, when private sector is coming, when public sector is coming and when so many other people are coming, what is the capacity of the people to absorb it?' So that also has to be judged.

SHRI NIRMAL CHATTERJEE: In fact, in this way also you are showing consideration to the private sector. You could have mopped up more.

SHRI B. K. GADHVI: We are judging what is their capacity and we -have to take ull these things into consideration before entering the capital market.

Sir, some criticism was made about the public sector undertakings and their performance. I would say that their performance is being improved and the Government is very keen to see that their performance is improved, because we have got a *huge* investment.

Some Members raised about the Food Corporation of India and their losses. I would say that even in the FCI, incidentals need to be brought down. In some areas you cannot do it, because of some taxes like local taxes, transport and so many other things. T think I have got figures somewhere. So within last four years, 1 think this time, the loss is just minimum. It is below 2 per cent. It is 1. 6 per cent or something like that. Subject to correction, I am telling. It was 2. 7 per cent before four years. So, gradually it is being brought down but we have to keep the buffer stock and at the same time, as some of the hon. Members were telling about the farmers' interest, we have to keep the farmers also in mind. Therefore, we have to go for procurement, whatever the farmers offer to us, we have to procure it because we are under obligation. We have to keep the buffer stock of 10 million tonnes because still the vagaries of weather are there in this country. The erratic behaviour of monsoon is also there in the country, there are floods and droughts in the country and therefore, we have to keep the buffer stock and for buffer stock, we have to pay and for that purpose, we have come. There are two sides. One for keeping the buffer stock and another for losses. Accumulative losses are also very heavy, and partially, we are paying them.

So far as defence is concerned, I am very happy that Members have not criticised the same although some Members have raised the point that this could have been foreseen at the time \vh: n Budget was framed. In defence we have asked the amount for two reasons. One is for land acquisition and another is- for spare parts and other things. On both the counts, there is a necessity and the type of spare parts we want we are making suitable provision. I would not like to spell it out. But although we. wish that expenditure on defence side, which is considered non-plan expenditure should be minimum, we, cannot ignore the interests of our country and it has to be met constantly keeping in view the security environment and the threat, perception and for that, we cannot help it. But I am very happy that

none of the hon. Members from this august House has raised any criticism or anything about it and that is a great compliment paid to our defence. (*Interruptions*).

SHRI JAGESH DESAI: We want to expand our defence sector... (Interruptions).

SHRI B. K. GADHVI: As far as defence sector is concerned, we want to to expand it, we want to fortify what is there also—ordnance factories and other things—we want to modernise them, we want to fortify them because defence sector is such a sector where we cannot have any sense of complacency. So, Sir, by and large, as I initially stated, much discussion would be made when the debate would be there and therefore, I hope broadly, I have tried to answer all the queries. (Interruptions).

SHRI RAOOF VALIULLAH (Gujarat): Sir, what about the levying of consignment tax? When the Constitution is specifically amended for the purpose, why is there delay in consignment tax. In Gujarat, an amount of Rs. 275 crores has been estimated and has been included... (Interruptions).

SHRI B. K. GADHVI: When your name was called, you were unfortunately not in the House but your point was well taken up by Mr. Nirmal Chatterjee about West Bengal, Gujarat and so on. Regarding the consignment tax, the Government is considering us to what approach should there be to introduce consignment tax? Therefore, there is no finalty. (Interruption).

SHRI RAOOF VALIULLAH: Is their any time schedule? When would the legislation be brought in *(Interruptions)*.

SHRI NIRMAL CHATTERJEE; There should be a monitoring on your thought process so that you do not keep on thinking

[Shri Nirmal Chaterjee]

about the consignment tax till eternity. We have informed you long time back yet it is not done. The State expenditures are jumping by leaps and bounds because of your policy. We want that it should be done immediately, without any further delay. That is his point of view and we all share it.

SHRI B. K. GADHVI: With your knowledge, you can well appreciate that in consignment tax also, when we think in terms of the entire nation with different States having production of different kinds of commodities, it is hot a very easy question that we can decide. (*Interruption t*)

SHRI RAOOF VALIULLAH: The Conference of Chief Ministers has come to the conclusion (*Interruptions*).

SHRI B. K. GADHVI: Mr. Mirza raised a point about gas price and about more to be given to Gujarat and other places. I would say that recently we had a revision of royalty and Gujarat and Assam are fairly well on gas aspect also. (Interruptions).

I am replying to your point. You please listen to what I say. Perhaps you have not understood. So far as oil is concerned, the royalty is already revised and Gujarat and Assam are being paid according to the revised royalty. So far as the question of gas equalisation price is concerned, or that there should be uniform prices all over the country, I think that is one of the po'ints raised by the States already and the Government would look into it at an appropriate time.

Now, so far as West Bengal is concerned, one point was raised about transfer of resources from the Central Government to West Bengal. A similar point was raised about Andhra Pradesh also.

SHRI NIRMAL CHATTERJEE: You did not answer about the special deposit scheme—provident fund money.

SHRI B. K. GADHVI: Special deposit scheme is there. Now there is the Indira Patra Scheme, a very good scheme, with 20 percent simple interest. You can go in for it. (Interruptions).

SHRI NIRMAL CHATTERJEE: We have raised the question again and again. That means another Rs. 100 crores each year. (*Interruptions*).

PROF. C. LAKSHMANNA: On the one hand, you want the States to have their own resources and, on the other, you drain them. Under these circumstances, how can the States function effectively?

SHRI B. K. GADHVI: So far as transfer of resources to West Bengal is concerned, I may inform the House that the State of West Bengal is entitled to Rs. 1, 213 crores as Central assistance for the State Plan for 1986-87. It has reported a shortfall of Rs. 15 crores against an approved Plan outlay of Rs. 675 crores in 1985-86 and Central assistance has, therefore, to be cut by Rs. 4 crores. A ceiling of Rs. 37. 13 crores has been approved for flood relief and Rs. 15. 37 crores has already been released to the State Government.

In the case of Andhra Pradesh, the State is entitled to Rs. 298. 01 crores as Central assistance for the State Plan for 1986-87. A ceiling of Rs. 132. 37 crores has been approved for flood relief and Rs. 92. 25 crores has already been released to the State. So even if you don't view the floods as one of rare severity, from these figures you would appreciate that a ceiling of Rs. 132. 37 crores was fixed for flood relief....

PROF. C. LAKSHMANNA: But the damage runs into more than Rs. 1000 crores.

SHRI B. K. GADHVI:... and out of that Rs. 92. 25 crores has already been released. Regarding drought, a ceiling of

Rs. 40. 05 crores has also been approved for drought relief during the current year. So it is separately given for drought and for flood.

PROF. C. LAKSHMANNA: Still you have not committed yourself on the rare severity of the floods.

SHRI B K. GADHVI: I told you, in economic parlance, adjectives have got hardly any place....

PROF. C. LAKSHMANNA: No, no. 1 think it is not *a* question of adjectives. It is exactly on the basis of the adjective that the grant is determined. It is a clause which is there in the procedure itself.

SHRI B. K. GADHVI: The grant is not determined on the basis whether any adjective is used-severity or rare severity. It is based on other criteria.

SHRI PARVATHANENI UPENDRA:

Mr. Minister. 1 will clarify. If the situation is declared as one of rare seventy, the entire amount is given as grant from the Centre. Otherwise 75 per cent is given as Central grant and 25 per cent is required to be borne by the State. Therefore, we demanded that this whole amount of Rs. 132 crores should be given as grant by treating it as a disaster of rare severity. When there was n discussion about it in the House, the Agriculture Minister assured that it is under the consideration of the Central Government to declare it as a disaster of rare, severity.

SHRI B. K. GADHVI: Don't you think that it is better that the Centre and the State both go to the succour of the people? Therefore, passing on the entire burden to the Centre is not correct.

Sir, I have touched on all the points. Dr. Rudra Pratup Singh made a point about cultural Centres. I would say that the

cultural centres would take care of everything.

Mr. Vishvjit Singh made a point about Bombay. He gave a long history of Bombay, how it was ruined and how it was built up.

We are releasing the amount to Bombay also. But the State Government furnishes the scheme very late and, therefore, to that extent we release the amount. Whenever schemes come from State Governments, certainly that aspect will be looked into and more amounts would be released...

SHRI JAGESH DESAI: I want to know who is the boss, -the Finance Ministry or the 1FCI and IDBI who are under the Finance Ministry, or the Planning Commission? In the Sixth Five Year Plan twenty spinning mills were to be established in Maharashtra. As regards capacity for yarn manufacturing, Government said, it is full, it is not required. But as per Planning Commission's recommendation twenty mills were established and Rs. 5 crores were collected for share capital from farmers. The State Government provided the machinery, buildings and money. Now the Finance Ministry says it is not required. I would like to know whether Planning Commission is the boss or the TFCI or IDBI are the bosses. Whose word should we go by

SHRT B. K. GADHVI; As I said at the nning. these points are relevant more when we discuss the Plan. Why do you to change your argument between today and tomorrow when you participate in the Plan, document? This Appropriation Bill is limited to various Ministries. So far as your argument is concerned, the sky is the limit. I don't deny that. With i these words, Sir, I move.

THE VICE-CHAIRMAN (DR. BAPU KALDATE): The question is: —

□ [Dr. Bapu Kaldate]

"Thai the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1986-87, as passed by the Lok Sabha, be taken into consideration. "

The motion was adopted.

THE VICE-CHAIRMAN (Dr. BAPU KALDATE): We shall now take up the clause-by-clause consideration of the Bill.

Clauses '2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI B. K. GADHVI: Sir, I move:

"That the Bill be returned. " The question was put and the motion vas adopted.

- I. STATUTORY RESOLUTION SEEK ING DISAPPROVAL OF THE COAL MINES NATIONALISATION LAWS (AMENDMENT) ORDINANCE, 1986 (NO. 7 OF 1986) PROMUL-GATED BY THE PRESIDENT ON THE 7TH OCTOBER, 1986.
- II. THE COAL MINES NATIONALI-SATION LAWS (AMENDMENT) BILL, 1986.

SHRI CHATURANAN MISHRA Bihar): Mr. Vice-Chairman, I move:

"That this House disapproves of the Coal Mines Nationalisation Laws (Amendment) Ordinance 1986 (No. 7 of 1986) promulgated by the President

nn the. 7th October 1986

ं उपसभाध्यक्ष महोदय. कछ टोक्नीकल सवालों को लंकर यह विल लाया गया है, कार्ट के आदश को देखते हए, इसमें उस तरह के विरोध की बात नहीं होनी चाहिए। लेकिन जब पालियामेंट का

संभन होने वाला था तो उसके इतने नददीक आर्डिनेंस लानं की कोई सास जरूरत नहीं दसरी बात जो सबसे दडी दात है और जिसको लंकर में चाहुंगा कि सरकार इस पर विचार करों कि इतने वर्षी के बाद भी इन दोनों कानुनों को एक जगह लाकर एक स्संगत कानुन कोल माइन्स के बारे में बनाना, चाही भौकिंग का हो, चाही नान-को किंग का, इस सरकार से सम्भव नहीं हो सका-यह अत्यन्त दाख की बात है। बक्त काफी था जिसमें यह कर लिया जाना चाहिए था। दुसरी वात यह है कि इन दोनों कान्नों के अंदर इस बात का प्राविजन नहीं है कि प्राइ-वेट संक्टर ने जो पहले काम चलाया उस में जो माइन्स की स्लाटरिंग हुई, जो उन की वर्वादी हाई जिस के चलते बाद में राष्ट्रीय-करण होने पर हम को काकी पैसा खर्च करना पड़ा उसका हर्जाना, राष्ट्रीय संपत्ति को बर्बाद करने का हर्जाना उनसे वसूला जाये । और उसको उन के कंपंसेशन में मिन्हा किया जाये। इस बात का इस अध्यादोश मों भी प्राविजन नहीं है। इसलिये मैंने इस आर्डिनेंस का इन दो मददों पर विरोध किया है। लेकिन अभी इस प्रक्त को लेकर कोल उद्योग के संबंध में जो सरकार की नीति है उस संबंध में में अाना चाहांगा ताकि इस पर गंभीरता सं सदन विचार कर सके।

यह सच ही कि कोल उद्योग के अंदर जब से उसका राष्ट्रीयकरण हुआ है। 1418 करोड़ रुपयों का घाटा हुआ है। अगर सिर्फ दों कंपनियों को इस्टिन कोल फील्ड कंपनी और बीसीएल के घाटे को जोड़ दै तो 1695 करोड़ का घाटा हो जाएगा और अभी जो स्थिति है उसमें भी सिर्फ दो ही कंप-निया नार्दर्न कोल फील्डास और साउथ इस्टिन कोल फील्ड्स यही केवल म्नाफे में जा रही है एसा अंदाजा है कि इस साल भी कोल इंडिया करीब 240 करोड़ के घाटे में जाएगी । इसीलिये यह चिन्ता का विषय है और इस पर गंभीरता से सदन **को**